

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3963  
ANSWERED ON:18.02.2014  
HUMAN RIGHTS COMMISSION  
Vijayan Shri A.K.S.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of State Human Rights Commissions working in the country, Statewise;
- (b) the total number of violent incidents and complaints received and pending in the National Human Rights Commission (NHRC) during each of the last three years and the current year;
- (c) the total number of cases in which the Union and the State Governments have accepted the recommendations of NHRC and the action taken thereon;
- (d) the details of the amount of compensation paid on the recommendations made by the NHRC during the said period, State-wise;
- (e) whether there are reports of nondisbursement of such compensation to the victims; and
- (f) if so, the details thereof and the reasons therefor along with the action taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a): 23 States have so far set up State Human Rights Commission (SHRCs) as per the last information received from the State Governments. These States are Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Himachal Pradesh, Haryana, Karnataka, Kerala, Jammu & Kashmir, Jharkhand, Madhya Pradesh, Maharashtra, Manipur, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttar Pradesh, Utrakhand, Goa and West Bengal. However, although the State Government of Meghalaya approved the constitution of SHRC, the notification for the same is yet to be published.

(b): The total number of complaints registered and pending in the National Human Rights Commission (NHRC) during each of the last three years and the current year upto 12.02.2014 is given below:

Year	No. of Complaints		No. of Complaints
	Pending	registered	
2010-11	854	84605	
2011-12	2919	95174	
2012-13	6315	107654	
2013-14	13308	79848	
(upto 12.02.14)			

(c) & (d): A statement indicating the State-wise details of the 1897 cases where the National Human Rights Commission (NHRC) had recommended monetary relief during the last three years and current year up to 12.02.2014 is enclosed at Annexure I.

The statement includes State-wise details of 1429 cases which have been disposed of on account of compliance with the recommendations and the amount of monetary relief paid is Rs.35,12,60,500/-.

(e) & (f): The National Human Rights Commission has not received any reports about non-disbursement of the amount of compensation to the victim.